

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 321/TT/2023

Subject	Petition for determination of transmission tariff from COD to 31.3.2024 for 1x500 MVA, 400/220 kV ICT augmentation along with associated bays at Shujalpur (PG) Sub-station under "ICT augmentation at 2x315 MVA, 400/220 kV Shujalpur (PG) Sub-station" in Western Region.
Date of Hearing	15.12.2023
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P.K. Singh, Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Madhya Pradesh Power Management Company Ltd and 8 others
Parties Present	Shri Zafrul Hasan, PGCIL

Record of Proceedings

The present petition is filed for determination of transmission tariff in respect of transmission asset i.e. 1x500 MVA, 400/220 kV ICT augmentation along with associated bays at Shujalpur (PG) Sub-station under "ICT augmentation at 2x315 MVA, 400/220 kV Shujalpur (PG) Sub-station" in Western Region.

2. Investment Approval (IA) of the project was accorded on 7.10.2021. The transmission asset was declared under commercial operation on 13.1.2023 with a time over-run of 73 days and it is on account of the third wave of Covid-19, which disrupted the global supply chain. The details of time over-run are given in the petition. There is no cost overrun in the case of the transmission asset.

3. The Commission directed the Petitioner to submit the following information on an affidavit by 16.1.2024 with an advance copy to the Respondents:

- (i) The details of works for which Additional Capital Expenditure (ACE) is projected to be incurred in 2022-23, 2023-24 and 2024-25, including the works against which balance/retention payments are projected to be made.
- (ii) Revised tariff forms for the 2019-24 period for the transmission asset along with linked excel.



(iii) With respect to time overrun, the details of affected activities as per the implementation schedule supported by documentary evidence.

(iv) Computation of IDC claimed in respect of the transmission asset along with actual drawl in Excel as per the following format with all formulae:

Loan	Amount	Interest Rate	Date of Drawl	Total IDC	Interest Payment Date upto COD	Interest Discharged upto COD	Interest Payment date after COD	Interest discharged after COD

4. After the hearing, the Commission directed the Respondents to file their replies by 16.1.2024, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 24.1.2024. The Commission further directed the parties to complete the pleadings within the aforesaid timelines and observed that no extension of time would be entertained.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

